

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

D.A. 1208/94.

Dt. of Decision : 26-9-94,

Mr. P. Ramakrishna Rao

.. Applicant.

Vs

The Union Public Service Commission  
rep. by its Secretary,  
New Delhi-110 001.

.. Respondents.

Counsel for the Applicant : Mr. G.Bikshapathi

Counsel for the Respondents : Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Q.A.NO.1208/94.

Interim Orders

Dt: 26.9.94

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri G.Bikshgapathi, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. ADMIT.

3. The case of the applicant is that he submitted the application in time for the post of Labour Enforcement Officer (Central) and he is having the requisite educational qualifications and the experience as per the notification, as stated by him in para 6 of the OA. It is further stated that even though the eligible candidates were already being interviewed, it is not known as to why call letter was not sent to him and hence this OA is filed praying for direction to the respondents to interview him to the said post and to appoint him in the event of his selection.

4. The learned standing counsel for the Union Public Service Commission submitted that he has to get instructions in the matter.

✓  
contd....

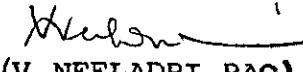
(623)

.. 3 ..

5. In the circumstances, it is just and proper to pass the following interim order:-

If the interviews for the posts of Labour Enforcement Officers (Central) in reference No.F.1/32/93-R.IV (Advertisement No.11) are in progress, the applicant has to be interviewed for the ~~post~~ said post on production of a copy of this order certified by this office, before the Secretary, Union Public Service Commission. If the applicant is selected, one post in regard to the Labour Enforcement Officer (Central) has to be kept vacant and the order of appointment should not be given to the applicant until further orders.

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

  
(V. NEELADRI RAO)  
VICE CHAIRMAN

DATED: 26th September, 1994.  
Open court dictation.

  
26/9/94  
Deputy Registrar (J)CC

To **VSN**

1. The Secretary, U.P.S.C. Dholpur House, Shahjahan Road, New Delhi
2. One copy to Mr.G.Bikshapathi, Advocate, CAT.Hyd.
3. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
4. One spare copy.

pvm

*C.C. today*  
*26/9*

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR.K.RANGARAJAN : M(ADAN)

DATED 26-9-1994

ORDER/JUDGMENT

M.A.No./R.A/C.A.No.

O.A.No.

(T.A.No.

*in  
1208/94*

(W.P.NO )

Admitted and Interim directions  
Issued.

Allowed.

Disposed of with directions.

Dismissed,

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

pvm

